

**Central Administrative Tribunal**  
**Principal Bench**  
**CP 417/2016**  
**In**  
**OA 2696/2015**  
**MA No. 3151/2016**  
**MA No. 3797/2016**

New Delhi this the 23<sup>rd</sup> day of December, 2016

**Hon'ble Sh. Raj Vir Sharma, Member (J)**  
**Hon'ble Sh. K.N. Shrivastava, Member (A)**

Rakesh Kumar Gupta, Vice Principal  
Age : about 51 years old  
S/o Late Sh. Kanhaiya Lal Gupta,  
Department : DOE GNCTD  
Employee Group "A"  
R/o 30/LG-I, Teachers Apartment, Block-A, Dilshad Colony  
Delhi-110095. ... Applicant

**(By Advocate: In person)**

Versus

1. Smt. Saumya Gupta  
Director of Education (DE) GNCT of Delhi  
O/o Room No.12, Old Secretariat, Delhi-110054
2. Smt. Padmini Singla  
Previous Director of Education (DE)  
GNCT of Delhi  
Through First Respondent  
O/o Room No.12, Old Secretariat, Delhi-110054.
3. Dr. Vimlesh Kumari  
Previous DDE N-E (Retired on Dated 31.08.2015)  
Through Fourth Respondent  
O/o Dy. Director of Education GNCT Delhi,  
District North East, RPVB School Building, B-Block  
Yamuna Vihar, Delhi-110053
4. Shri Madan Laxman Ambhore,  
EO & Currently working as DDE N-E  
O/o Dy. Director of Education GNCT Delhi  
District North East, RPVB School Building, B-Block,  
Yamuna Vihar, Delhi-110053. ... Respondents

**ORDER (ORAL)**

**Mr. Raj Vir Sharma, Member (J)**

Heard applicant in person and learned counsel for the respondents. In compliance of the order of this Tribunal, respondents have passed order dated

14.10.2016 Annexure R-II. Therefore, the order of this Tribunal stands complied with. CP is closed. Notices issued to the respondents are discharged.

**M.A. No. 3151/2016 & 3797/2016**

In view of the order passed in the C.P., all the MAs are also rejected.

**(K.N. Shrivastava)**  
**Member (A)**

**(Raj Vir Sharma)**  
**Member (J)**

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MA No. 3151/2016, filed for securing justice firstly, by not considering any un-serviced reply & document from respondents and secondly, ensuring security of principle of natural justice by giving proper opportunities to petitioner before taking any decision in present matter, etc, etc in the interest of fare justice and MA No. 3797/2016 for seeking necessary directions are also rejected.